

Central Administrative Tribunal, Principal Bench

Review Application No.181 of 2000  
(in O.A.No.1788/1996)

New Delhi, this the 29th day of June, 2000

Hon'ble Mr.Justice Ashok Agarwal Chairman  
Hon'ble Mr.V.K.Majotra, Member (Admnv)

Union of India through

1. The Secretary, Ministry of Defence, Dte. General of Quality Assurance, New Delhi.
2. The D.G.of Quality Assurance, Department of Defence Production, Ministry of Defence, DHQ PO NEW Delhi.
3. The Sr.Quality Assurance Officer, Sr. Quality Assurance Establishment (Metals), Muradnagar, Distt.Ghaziabad (U.P.)-Review-Applicants

(By Advocate Shri V.S.R.Krishna)

Versus

1. Shri Prem Pal (T.No.475), S/o Shri Devi Prasad, R/o 10/R/234, Ordnance Factory Estate, Muradhnagar, Distt.Ghaziabad (UP)
2. Shri Devi Saran (T.No.476) Sr.Quality Assurance Establishment (Metals), Muradhnagar, Distt.Ghaziabad (U.P.).
3. Shri Baleshwas Dayal (T.No.477), Sr. Quality Assurance Establishment (Metals), Muradhnagar, Distt.Ghaziabad (UP). - Respondents

O R D E R (Oral)

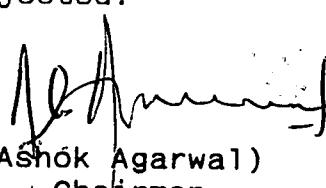
By Justice Ashok Agarwal, Chairman.-

By the present review application applicants who are official-respondents in the OA being OA No.1788/1996 seek review of an order passed on 7th March,2000, whereby the reliefs claimed by respondent 1 herein has been granted. Aforesaid order disposing of the OA was passed during the period when lawyers were on strike. The OA in the circumstances was disposed of on merits in the absence of parties and their Advocates in terms of Rule 15 of the Central Administrative Tribunal (Procedure) Rules, 1987.

2. In our view no review can be permitted by

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seeking to re-argue the OA. The present review application in the circumstances is rejected.

  
(Ashok Agarwal)

Chairman

  
(V.K. Majotra)

Member (Admnv)

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